

BEFORE THE HON'BLE CHAIRPERSON AND PUSINE
MEMBERS, NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 10 OF 2023

IN THE MATTER OF:-

Puja Kumar ... Applicant

Versus

Ansal API ... Respondent

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Through 

Haris Beeran, Azhar Assees

& Anand B. Menon

Counsel for the Respondent No.4

B-13 L.G.F. Dhawan Deep,

6, Jantar Mantar Road,

New Delhi-110001

Email:- azhar.assees@gmail.com

Mobile No. 9990925668

Dated:- 18.9.2024

Place:- New Delhi

BEFORE THE HON'BLE CHAIRPERSON AND PUISNE MEMBERS,

NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

(COURT NO. 2)

ORIGINAL APPLICATION NO. 10/2023



IN THE MATTER OF:

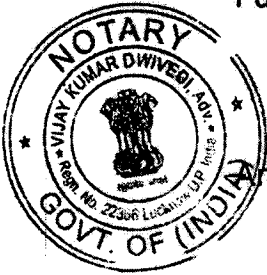
Puja Kumar

...Applicant

Versus

Shal API & Ors.

...Respondents



REPLY AFFIDAVIT ON BEHALF OF LULU INDIA

SHOPPING MALL PVT. LTD. (RESPONDENT NO. 4)

SWORN & VERIFIED
BEFORE ME

I, Jayakumar Gangadharan, being the regional director and authorized signatory of the 4th respondent and having my office at Plot no. T-5 & T - 4A, IBB-2, Sushant Golf City, Shaheed Path, Lucknow, Uttar Pradesh - 226030, do hereby solemnly affirm and state as under:

1. That in my official capacity as stated herein above, I state that I have read and understood the order dated 19.03.2024 as also the documents available with the

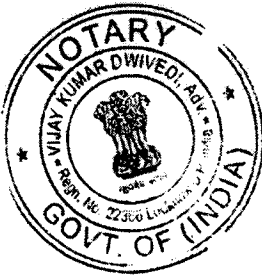
4th respondent. Based on these documents and based
Sign. *[Signature]*
VIJAY KUMAR DWIVEDI
Advocate & Notary
Regn. 22366 Govt. of India



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on the records of the Respondent company maintained during the regular course of its business, I state that I am competent to swear upon the present affidavit.

2. That the present reply is being filed in pursuance of the order dated 19.03.2024 of this Hon'ble Tribunal, vide which the answering Respondent had been impleaded as Respondent No. 4 in the captioned matter. Notice was issued to the answering Respondent as a consequence to the replies filed by Respondents No. 1-3 and the Joint Committee Report.

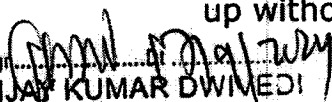


3. That the present proceedings were initiated against the Respondent No. 1/PP pursuant to a complaint submitted by the Applicant with the following allegations, specific to "Ansal Sushant Golf City Project at Lucknow"-

(a) The Respondent No. 1 has not obtained any environmental clearance or NOC from the authorities.

(b) The project of the Respondent No. 1 is coming up without any STP or drinking water supply.

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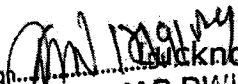
(c) The Respondent No. 1 has not provided adequate plantation and green belt area in the project development plan.

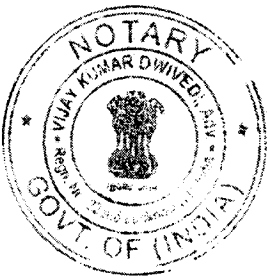
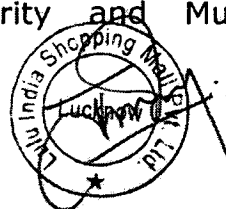
That it is pertinent to note that the complaint had made no allegations against or even referenced the answering Respondent in any manner whatsoever.

4. That this Hon'ble Tribunal was pleased to constitute a Joint Committee on 30.10.2023 to give a detailed report on the status of compliance by the Respondent No. 1/PP as regards its project, namely, "Ansal Sushant Golf City Project at Lucknow". The report was summoned seeking status of environmental clearances with special emphasis on the management of solid waste, treatment of sewage, extraction of groundwater, maintenance of green belt and CSR activities.

5. The Joint Committee Report dated 18.01.2024 made 11 recommendations in its paragraph 4, all against the first respondent. A bare perusal of the report would show that there is not even a reference to the answering Respondent in it. That the replies filed by

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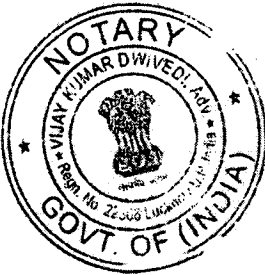
Development Authority and Municipal
 Sign: 
 VIJAY KUMAR DWIVEDI
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Corporation, Lucknow also do not refer to or make any allegations against the answering Respondent.

6. That the only averments with respect to the answering Respondent have been made by Respondent No. 1/PP in its Objections against the Joint Committee Report vide document dated 15.03.2024. It has been averred by the Respondent No. 1 on page 3 therein, that -



"The PP is developing the Hi-Tech Township and some of the land parcels in township have been sold to FSIs (Floor Space Index) for construction of apartments, hospitals, malls, group housing etc. That such FSIs have been sold by way of sale deed to these private builders and all the rights, liabilities, and obligations with respect to the FSI are in name of these private builders. Therefore, the FSI owners separately apply for approval for NOCs and layouts from Lucknow Development Authority."

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7. That the answering Respondent is one such private developer out of more than 25 developers to whom

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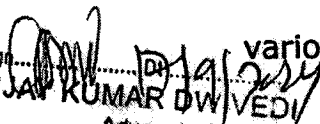


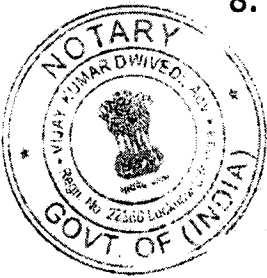
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the first respondent had sold FSI's. Like the other purchasers who are carrying on a variety of businesses, namely Hotels, Shopping Complexes, Business Centers, Hospitals, Schools, Large Housing Projects both Row houses and multi storey apartments, the answering respondent has built a Mall which is operational under the nomenclature of "Lulu Mall", lucknow.

8. It is submitted that as is evident from the complaint, the Joint Committee Report and the replies filed by Respondents No. 1-3, no allegations of violations of any environmental clearances have been levelled against the answering Respondent. Hence, there is no correlation between the complaint, the present enquiry, and the answering Respondent. Consequently, it is most respectfully prayed that the answering Respondent may be kindly discharged from the present proceedings.

9. Further, it is submitted that as per the quoted paragraph in the Objections to JCR document dated 15.03.2024, the Respondent No. 1/PP had sold various land parcels to multiple private developers.

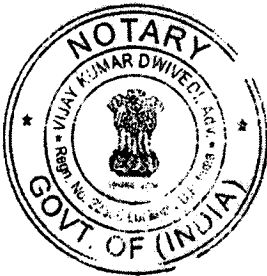
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However, the paragraph does not specify pertinent details, such as the total number of these private builders, the purpose for which the sold land parcels are being utilized and which environmental clearances are required for the same (if any). That despite the unavailability of these details, this Hon'ble Tribunal was pleased to implead only two of such private builders, i.e. Lulu Mall and Medanta Hospital. It is submitted that it is unclear as to why these respondents have been impleaded, especially when no complaint or allegations were made against them. In view of the same, it is respectfully prayed that the impleadment of the answering Respondent may kindly be recalled.




10. Without prejudice to the above submissions, in order to satisfy this Hon'ble Tribunal that Lulu Mall Lucknow has been constructed after obtaining all the requisite permissions/licenses/approvals/NOCs from the relevant statutory authorities, a list of the same is being produced hereunder -

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A. Environmental Clearance: Environmental

Clearance No. EC22B039UP175959 was issued

Sign:  by State Environment Impact Assessment
VIJAY KUMAR DWIVEDI, Advocate & Notary
Regn. 22366 Govt. of India



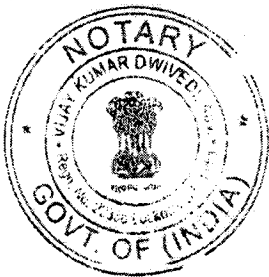
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Authority, Uttar Pradesh. A true copy of the environmental clearance issued by the State Environment Impact Assessment Authority, Uttar Pradesh dated 12.4.2022 is annexed herewith and marked as Annexure A (Pages to).

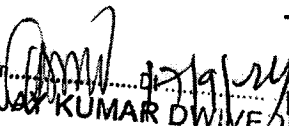
B. Consent to Establish: Consent to Establish bearing Ref No.133669 /UPPCB/ Lucknow (UPPCBRO)/ CTE/LUCKNOW/2021 issued by Uttar Pradesh Pollution Control Board for a period from 13.08.2021 to 31.12.2026. A true copy of the CTE issued by the Uttar Pradesh Pollution Control Board dated 13.08.2021 is annexed herewith and marked as Annexure B (Pages to).

C. Consent to Operate: Consent to Operate bearing No. 15956610 was issued by Uttar Pradesh Pollution Control Board for a period from 26.04.2022 to 31.12.2026. A true copy of the CTO issued by the Uttar Pradesh Pollution Control Board dated 26.04.2022 is annexed herewith and marked as Annexure C (Pages to).

D. Sewage Treatment Plant: A Sewage Treatment Plant (STP) based on Membrane Bio Reactor (MBR) technology for a capacity of 1100



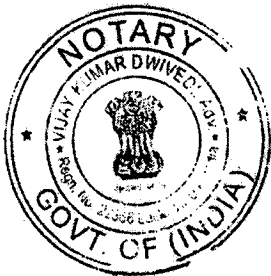
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Advocate & Notary
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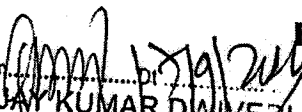
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KLD has been installed in the premises of answering Respondent for treatment of wastewater. The STP is maintained and operated by Greenagers Enviro Solutions & Services Pvt. Ltd (Contractor) vide an Annual Maintenance Contract dated 01.01.2024, which is valid from 01.01.2024 to 31.12.2024. The STP is properly and regularly maintained by the said Contractor in accordance with the existing guidelines. The wastewater which is treated in this STP is used for HVAC and flushing purpose. No water is discharged outside the premises. A true copy of the Annual Maintenance Contract of STP dated 1.1.2024 is annexed herewith and marked as **Annexure D (Pages to)**.

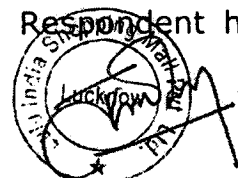


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E. NOC for Ground Water Withdrawal bearing No. NOC010200 was issued by Ground Water Department, Uttar Pradesh and is valid up to 25.07.2026. A true copy of the NOC bearing no. NOC010200 issued by the Ground Water Department, Uttar Pradesh is annexed herewith and marked as **Annexure E (Pages to)**.

Sign: 
Dr. VIJAY KUMAR DWIVEDI
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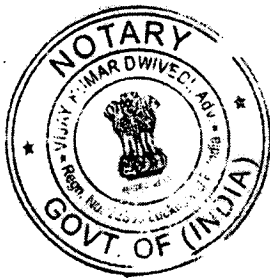
F. Greenbelt: More than 5% of the total area of the land owned by the answering Respondent has



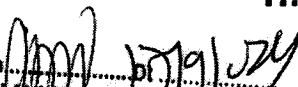
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been kept for greenbelt development. The proposed area is 2848.90 sq mt as against 2191.75 sq mt required as per the relevant Rules.

G. Solid Waste Management Scheme: A duly approved agency collects all the dry waste from the mall and raises bills for the service. Wet waste of the mall is processed into a fertilizer through an organic waste converter, which is collected by Nagar Nigam Lucknow from the mall premises. All the remaining waste like cartons and packing boxes are disposed by handing over the same to scrap vendors. It is pertinent to mention that the answering Respondent has also received a Letter of Appreciation from the Office of Zonal Sanitary Officer regarding its contribution in providing fertilizers and contribution in making the city's environment greener and cleaner. A true copy of the Letter of Acceptance from Nagar Nigam Limited dated 1.3.2024, along with its English translation is annexed herewith and marked as **Annexure F** (Pages _____ to _____).



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BEFORE ME

Sign: 
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H. Consent for Diesel Generator (DG) sets: The answering Respondent has a total of 8 DG sets



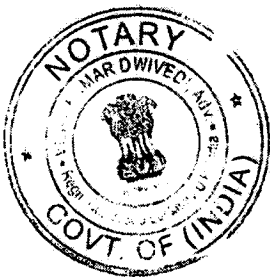
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which comprise of 6 genset with 2000 KVA and 1 genset with 1010 KVA for which NOC dated 24.09.2021 was issued by Directorate of Electricity Safety. The NOC for remaining 1 genset with 1050 KVA was issued by Directorate of Electricity Safety on 21.12.2021. A true copy of the NOC for DG sets issued by the Directorate of Electricity Safety dated 24.9.2024 is annexed herewith and marked as **Annexure G (Pages _____ to _____)**.

I. Rainwater Storage Tanks: The answering Respondent has constructed three water tanks having capacity of 400 KL, 200 KL and 125 KL respectively for rainwater harvesting. The rainwater harvested in the said tanks is used in the mall building after treatment through a Water Treatment Plant.

J. Completion Certificate: The Completion Certificate of the mall building was issued by Lucknow Development Authority on 27.12.2021. A true copy of the completion of the certificate issued by the Lucknow Development Authority dated 27.12.2021 is annexed herewith and marked as **Annexure H (Pages _____ to _____)**.

11. It is pertinent to note that, the Respondent No.4 has constructed the commercial building, which is a shopping mall, after obtaining all the requisite permissions/approval/NOCs from relevant



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Sign.....
VIJAY KUMAR DWIVEDI
Advocate & Notary
Regn. 22366 Govt. of India

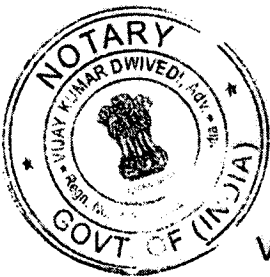


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statutory authorities. The acquisition of the land and construction of the building and ancillary structures are strictly as per the law prevailing in force. There are no violations of any law, including but not limited to environmental laws in construction, management and operation of the building.

12. In view of the above, it is most respectfully prayed that the Respondent No.4 may be discharged from the proceedings and the instant application may be dismissed with qua Respondent no.4.

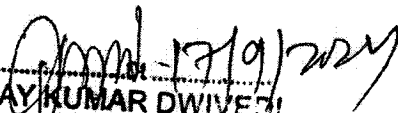
13. I say that the documents to annexed along with the Reply Affidavit are true copies of its respective originals.



VERIFICATION

Verified at Lucknow on this the 17th day of September 2024 that the contents of paragraphs 1 to 13 of the above affidavit are true and correct to my knowledge and belief, that no part of it is false and nothing material has been concealed there from.

SWORN & VERIFIED
BEFORE ME

Sign: 
VIJAY KUMAR DWIVEDI
Advocate & Notary
Regn. 22366 Govt. of India



Annexure - A
12ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Regional Director
LULU INDIA SHOPPING MALL PVT LTD.
T4A, T5, IBB-2, Sushant Golf City, Shaheed Path, District, Lucknow, Uttar
Pradesh -226030

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIS/70564/2021 dated 27 Dec 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B039UP175959 |
| 2. File No. | 6807-6467 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 8(b) Townships and Area Development
projects. |
| 6. Name of Project | Proposed commercial project "Lulu Mall"
at IBB-2, Plot No., T4A, T-5, Sushant Golf
City (Hi Tech Township), Shaheed Path,
Village – Hariharpur, Tehsil – Sarojani
Nagar, District: Lucknow, Uttar Pradesh
by M/s Lulu India Shopping Mall Pvt Ltd. |
| 7. Name of Company/Organization | LULU INDIA SHOPPING MALL PVT LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 07 Oct 2021 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 12/04/2022

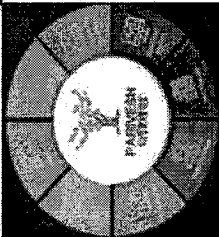
(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/70564/2021 & SEIAA, U.P File no- 6807-6467

Sub: Environmental Clearance for Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City (Hi Tech Township), Shaheed Path, Village-Hariharpur, Tehsil-Sarojiniinagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 28-07-2021, 05-08-2021, 27-12-2021, 28-01-2022, 04-04-2022, 11-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 04-04-2022 and SEIAA in meeting held on 05-04-2022.

A presentation was made by the project proponent along with their consultant *M/s Environmental & Technical Research Centre* to SEAC on 04-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City (Hi Tech Township), Shaheed Path, Village-Hariharpur, Tehsil-Sarojiniinagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA vide letter no. 211/Parya/SEIAA/6467/2019, dated 07/10/2021 in light of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021.
3. Salient features of the project:

Item	Details
Name and Location of the Project	Proposed commercial project "Lulu Mall" at IBB-2, Plot No.: T4A & T-5, Sushant Golf City (Hi Tech Township), Shaheed Path, Village – Hariharpur, Tehsil – Sarojani Nagar, District: Lucknow, Uttar Pradesh
Developers of the project	M/s Lulu India Shopping Mall Pvt Ltd
Total Plot Area	45284.96 sq. m. (4.528496 Hectares approx)
Built-up Area	179842.76 sq. m
Total Water Requirement	1250 KLD
Power Requirement	9964 KVA
Power Backup	DG sets of total capacity 2000 KVA (6 nos.) + 1010 KVA (2 Nos.).
Total Parking Proposed	Parking Proposed – 1799 ECS
Solid Waste to be Generated	5.87 T / Day – Municipal waste & Horticulture waste will be generated

14

Total Project Cost	1054.38 Crores
Solar Lights	200 KW Solar Panel
Power requirement	9964 KVA from Uttar Pradesh Power Corporation Limited
Power Backup	8 nos. of DG sets (6 X 2000 KVA + 2 x 1010 KVA)

4. Land use details:

Sr No	Particulars	Area	% of Total Plot
01	Covered Area	39951.87	88.22 %
02	Road, Paved and Open Area	2484.19	5.48%
03	Landscape Area	2848.90	6.3 %
Total Land Area		45284.96	100 %

5. Details area statement:

S. No.	Particulars	Area (Sqm)
1	Total Plot Area	45284.96
2	Permissible Ground Coverage	43135.27
3	Proposed Ground Coverage	39951.87
4	Open Area	5333.09
5	Permissible Basic FAR (Including Green Building + basic FAR)	113253.0
6	Proposed FAR	109838.7
7	Proposed Non FAR	70004.06
8	Proposed total Build Up Area (FAR + Non FAR + 15% prescribed FAR)	179842.76
9	Required Green area (5%)	2191.75
10	Proposed Green Area	2848.90
11	Maximum height of the building (in mtrs)	36 m
12	Required number of tree	36
13	Proposed no. of tree to be planted	40
14	Rain water harvesting pit Required	02
15	Rain water harvesting pit proposed	02
16	Parking required	1646
17	Parking proposed (if proposed kindly provide calculation)	1799
18	Total Expected Population	37490 Nos + Staff (1000 nos) Total - 38490 Nos

6. Total water requirement during construction phase is 40 KLD, which procured by STP and CSTP. During operation phase, total water requirement will be 1250 KLD which is sourced from Ground Water for drinking and recycled water from STP for flushing, Green belt and Cooling tower. Approx.: 844 KLD of waste water will be generated from the project which shall be treated in a Sewage Treatment Plant of capacity 1100 KLD. Recycled water received from STP shall be used after tertiary treatment i.e. 238 KLD water for flushing, cooling tower - 250 KLD and 5.0 KLD water for the horticulture uses.

7. Waste water details:

Water/Waste Water Details	
Fresh water	757 KLD
Flushing	238 KLD
Horticulture / Landscape	5 KLD
Cooling tower	250 KLD
Total water requirement	1250 KLD
Waste water	844 KLD

Source of Water –Borewell.

It is expected that the project will generate approx. 844 KLD of wastewater. The wastewater will be treated in the STP (capacity 1100 KLD) provided within the complex generating 493 KLD of recoverable water from STP which will be recycled within the project (238 KLD in flushing, 5.0 KLD in Horticulture and 250 KLD in cooling tower used) surplus treated water 350 KLD will be discharged in sewer or will be provided to construction project, green belt in Sushant Golf City. During monsoon season, approx.: 356 KLD will be discharge into the sewer provided by Sushant Golf City which is connected to their CSTP of capacity 5 MLD.

8. Landscape plan:

Sr No	Years	No Plants	Budgets (Rs)
1	1 st year	40	30000.00
2	2 nd year	14	10500.00
3	3 rd Year	5	3750.00
4	4 th Year	2	1500.00
5	5 th Year	1	750.00
	Total	62	46500.00

9. Parking details:

Description	Details (ECS)
Parking proposed in Lower Ground Floor	1098
Parking Proposed in Multiplex	530
2 Bike Space = 1 Car Space	140
Open Car Parking	91
Total	1799

10. Solid waste generation details:

Sr. No.	Particular	Proposed Occupancy	Area (in acres)	Waste Generated per kg/day	Waste Generation (kg)
1	Total population	37490	-	0.15	5623.5
	Staff population	1000	-	0.25	250.0
2	Landscape Area		0.707	0.2 kg/acre/day	0.14
	Total				5873.6

- The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended) and MoEF&CC, SoP/Office Memorandum dated 07/07/2021 for the violation project).
- The Project proponent has submitted Mall Project Cost Certificate issued by Chartered Accountants, JDNT & Associates, Kochi dated 26/07/2021 stating total project cost incurred is Rs. 921.72 Crores.
- The project proponent submit a bank guarantee of Rs. 122.2964 /- Lakh (one crore twenty two lakh twenty nine thousand six hundred forty rupees) vide bank guarantee no- 3430IGP001028222 dated 11-04-2022 equivalent to the amount of remediation plan and natural and community resource augmentation plan. The project proponent has also submitted the penalty of Rs. 4,60,86,000 (Four crore sixty lakh eighty six thousand rupees) vide reference NEFT- BARBQ22098253092 dated 08-04-2022 and a letter to this effect from UPPCB vide letter no- G37801/पेनाल्टी / पर्यावरण अधिवायलेशन प्रो 0 जे 0 / लेखा / 2022-23 dated 12-04-2022 has also been received in this secretariat.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 04-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

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Meeting held 05-04-2022 the matter in depth in light of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021 and decided to grant the environmental clearance for the above project proposal along with along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory compliance:

1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purposes involved in the project.
4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air quality monitoring and preservation:

1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
4. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
5. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the

site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

6. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
 7. Wet jet shall be provided for grinding and stone cutting.
 8. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
 9. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
 10. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
 11. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
 12. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Water quality monitoring and preservation:
1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
 2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
 3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
 4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
 6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
 7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
 8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

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10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
 11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
 12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
 13. All recharge should be limited to shallow aquifer.
 14. No ground water shall be used during construction phase of the project.
 15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
 16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
 18. No sewage or untreated effluent water would be discharged through storm water drains.
 19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
 20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
 21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
4. Noise monitoring and prevention:
1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
 2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
5. Energy Conservation measures:
 1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
 2. Outdoor and common area lighting shall be LED.
 3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
 4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
 5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
 6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
6. Waste Management :
 1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
 2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
 4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
 5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
 6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
 7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
 8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
 10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
7. Green Cover:
1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
 2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
 3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
 4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
8. Transport:
1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
 2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
 3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
9. Human health issues :
1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
 2. For indoor air quality the ventilation provisions as per National Building Code of India.
 3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 5. Occupational health surveillance of the workers shall be done on a regular basis.
 6. A First Aid Room shall be provided in the project both during construction and operations of the project.
10. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
11. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Additional Conditions:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
7. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps

taken to control air pollution as per the Construction and Demolition Waste Management Rules.

8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Lucknow.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature valid

Digitally signed by Member Secretary
Member Secretary
Date: 4/12/2022 6:34:06 PM

Annexure-B
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UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppch.com, Website: www.uppch.com

Validity Period :13/08/2021 To 31/12/2026

Ref No. -
133669/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2021

Dated:- 13/08/2021

To ,

Shri JAYA KUMAR
M/s LULU INDIA SHOPPING MALL PRIVATE LIMITED
Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR
ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002
LUCKNOW

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13067751 dated - 05/08/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Building Construction Material	Metric Tonnes/Day	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Shopping Mall, Built up area - 179842.76 sqm	
Plot Area - 45284.96 sqm	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day		

2. Water Requirement (in KLD) and Its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewells	757.0

3. Quantity of effluent (in KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	757.0
aaa	238.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption (tpd/kld)	Use
Diesel	62.4	Used as fuel in DG Set

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent to Establish is being granted to LULU INDIA SHOPPING MALL PRIVATE LIMITED, at Plot number T-5 and T-4A, IBB-2, SUSHANT GOLF CITY (Hi-Tech Township), SHAHEED PATH, Village: Hariharpur, Tehsil: Sarojni Nagar, SULTANPUR ROAD, LUCKNOW for Total Plot Area 45,284.96 sqm and Total Built-up Area is 1,79,842.76 sqm. (as per Form-1A submitted in SEIAA).
2. The PP shall ensure to obtain Environmental Clearance from SEIAA. This CTE certificate shall only be valid subject to issuance of Environmental Clearance from the SEIAA, UP.
3. The project proponent shall ensure to provide the proper exhaust from roof level along with acoustic enclosures on DG sets 2000X6 Nos. KVA and 1000X2 Nos. as per prescribed standards and acoustic enclosures.
4. The project shall install the STP of capacity 1100 KLD as proposed. The STP shall be installed in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification. Maximum treated water shall be reused for flushing/horticulture/cooling etc. and rest will be discharged in sewer with prior permission of the concerned authority.
5. The PP shall ensure that the treated water used for irrigation/gardening shall ensure to meet the standards prescribed in the E(P) Act, 1986 for irrigation.
6. Project shall develop proper green belt as per the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board shall be complied with.
8. Project shall not start any gaseous emission & sewage generation without obtaining CTO (Air and Water) from the Board.
9. The PP shall ensure to obtain as per applicable rules NOC for withdrawal of ground water from U.P. State Ground Water Authority within 03 months and submit it to the Board.
10. The dust emission from the construction sites shall be completely controlled and all precautions will be taken in that behalf.
11. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
12. The project shall ensure to put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
13. Storage of any construction material particularly sand shall not be done on any space outside the project area.
14. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.
15. The construction material of any kind stored on site shall be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites shall be completely controlled and all precautions will be taken in that behalf.
16. All the construction material & debris shall be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
17. The project shall ensure to provide the proper Wind breaking wall constructed around the construction site.
18. In case of installation of hotmix/ready mix plant, the prior permission shall be obtained from the Board.

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19. The PP shall ensure to install Organic Waste Converter for bio degradable waste in its premises before completion of project.

20. Fixing of sprinklers and creation of green air barriers shall be done to control fugitive dust emission and improve environment. Compulsory use of wet jet in grinding and stone cutting shall be practiced.

21. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

22. The PP shall ensure to construct the Project as per the layout plan from the competent authority.

23. Project shall submit a bank guarantee of Rs. 10.0 lakhs within 15 days for compliance of the above conditions no 1 to 22.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 13/09/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Pramod Kumar
Agarwal

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Kumar Agarwal
Date: 2021.08.13 11:17:35 +05'30'

Chief Environmental Officer, Circle-5.

Dated:- 13/08/2021

Copy To -

Regional Officer, UPPCB, Lucknow for ensuring the compliance of conditions by the Project Proponent.

Pramod Kumar
Agarwal

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Agarwal
Date: 2021.08.13 11:28:26 +05'30'

Chief Environmental Officer, Circle-5.



Annexure-C

28

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154912/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2022 Date: 26/04/2022

To,

M/s

LULU INDIA SHOPPING MALL PRIVATE LIMITED

Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15956610 Date-26/04/2022

CCA is hereby granted to **LULU INDIA SHOPPING MALL PRIVATE LIMITED** located at **Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **LULU INDIA SHOPPING MALL PRIVATE LIMITED** granted for the period from **26/04/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 1054.3800049 Lakhs**

S No	Product	Quantity	Unit
1	Shopping Mall, Built up Area - 179842.76 sqm	.	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
1	pH	As specified in E(P) Act, 1986
2	BOD (mg/L)	As specified in E(P) Act, 1986
3	TSS (mg/L)	As specified in E(P) Act, 1986
4	Fecal Coliform (MPN/100ml)	As specified in E(P) Act, 1986

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

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6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Chief Environmental Officer, Circle-5, UPPCB.

Copy to:

Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL
Digitally signed by PRAMOD KUMAR
AGRAWAL
Date: 2022.04.27 10:47:04 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Annexure

Specific Conditions

1. This consent is being issued for M/s LULU INDIA SHOPPING MALL PRIVATE LIMITED at Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UP, for Built up Area - 179842.76 sqm and Total Plot Area 45284.96 sqm.

2. The Project Proponent (PP) shall ensure to strict compliance of the environmental clearance (EC Identification No. - EC22B039UP175959 : File No. - 6807-6467) dated 12-04-2022 issued by SEIAA-UP.

3. Domestic effluent 884 KLD shall be treated in Sewage Treatment Plant of capacity 1100 KLD . Treated water shall be recycled /used for flushing, irrigation and Green Belt and in Cooling Tower. Reject water from RO Plant shall be utilized for flushing, cooling tower etc. It shall not be used in horticulture and irrigation purpose.

4. The PP shall ensure to submit analysis report of treated sewage within two months and thereafter on quarterly basis either from Central Laboratory of UPPCB or any NABL approved laboratory.

5. The PP shall install the piezometers to check the water table and maintain a logbook.

6. No change or alteration of the unit/establishment is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
7. The PP shall submit regularly on monthly basis, the progress regarding remediation plan and natural and community resource augmentation plan which has been submitted in SEIAA-UP, to the State Board as well as SEIAA-UP.
8. This consent is granted on the basis of the other documents furnished by the applicant. If the statement furnished in document is found false or in the case of noncompliance of integrated consent to operate conditions the consent issued will be withdrawn/cancelled.
9. Separate meters with necessary pipe lines shall be provided for assessing the quantity of treated water used for different purposes.
10. The PP shall dispose the hazardous waste through authorized recyclers/TSDf and prior authorization shall be obtained as per the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
11. The industry shall ensure to develop Miyawaki forest, so that entire treated effluent may be used for irrigation as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Department of Environment, forest and Climate Change.
12. The PP shall provide the compliance report of the consent conditions to this office within two months.
13. The PP shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Tran boundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
14. The PP shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
15. The 08 nos. of diesel generator sets (6X 2000 KVA + 2 X 1010 KVA) should conform to norms (for air and noise emission and stack height) as prescribed under Environment (Protection) Rules, 1986. The diesel required for operating DG sets shall be stored in underground tanks and if required clearance from Chief Controller of Explosives shall be obtained.
16. 1799 numbers of Equivalent car space (ECS) Parking provision shall be provided according to the National Building Code of India, 2005 as mentioned in the environment clearance issued by SEIAA-UP.
17. The PP shall ensure to comply the conditions mentioned in NOC certificate no. NOC010200 which is valid upto dated 25.07.2026 for withdrawal of ground water from U.P. State Ground Water Authority.
18. Online continuous effluent monitoring system shall be installed for monitoring of treated water quality ensure its connectivity with the sewer of CPCB. The PTZ web cameras shall be installed on STP outlet and

provide its URL ID and password to the Board.

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19. The PP shall meet the following National Ambient Air Quality in respect of Noise Day time (6 AM to 10 PM) - 65 dB (A) Night time (10 PM to 6 AM) - 55 dB (A) and shall ensure to install continuous noise monitoring system within 03 months.

20. The PP shall submit the stack monitoring analysis report for all the stacks connected with the DG Sets from Central Laboratory of UPPCB or any NABL approved laboratory within two month from the issuance of this consent.

21. The PP shall maintain good housekeeping within their premises. The rain water harvesting structure (s) shall be maintained properly and ensure that waste water shall not enter in the rain water harvesting structure.

22. If closure order is issued by CPCB or UPPCB against the mall, then CTO issued will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

23. This CTO shall be valid from the date of issuance of this certificate.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge

point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating '½ Danger ½' and '½ Hazardous ½' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR
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Date: 2022.04.27 10:47:59 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Lulu/Lko/Mall/Engg/ Plant & Machinerries/W.O/2023/11
REF: ETT/QTN/AMC/LSM/2309151400

Date: 01.01.2024

Greenagers Enviro Solutions & services Pvt Ltd

Office No. no-6 3rd Floor, Govind Plaza Chinhat Tiraha Faizabad Road Lucknow-226028
Factory Address: Dhava Deva Road Near Dyal Farm Chinhat Lucknow

AMC Order

Dear Sir,

Sub: - Lulu India Shopping Mall Pvt. Ltd. - Lulu Mall Lucknow – ANNUAL OPERATIONS & MAINTENANCE CONTRACT of 1100 KLDX1 Nos. STP Plant for 01 Year.

Ref: - Your Revised Offer No-GESSPL/AMC/LULU/R1_04/24

With reference to your offer for **ANNUAL MAINTENANCE CONTRACT of 1100 KLDX1 Nos. STP Operation and Maintenance** and the subsequent discussions in this regard, we are pleased to confirm our acceptance to your offer for the referred works, subject to the following terms and conditions:

1. SCOPE OF WORK (“Works”): – The scope of the works is as defined in the Contract Documents but are generally referred to without limitation as coordination of works of **1100 KLDX1 Nos. STP Operation and Maintenance** as described and in coordination with other agencies as engaged by the Owner.

The following services are part of scientific operation & non-comprehensive maintenance of 1100KLD MBR STP.

Maintaining & cross checking of regular parameters like pH, TDS, Hardness, MLSS growth, Oil & Grease, temp. required for smooth operation of Sewage Treatment Plant and a log sheet of the daily operations should be maintained as per standards.

Regular Cleaning of Pump & Motors.

Checking of regular water level of Sewage collection tank of STP.

Regular dosing of chemical in reaction tank.

Maintaining all the records as per the requirements such as:

1. Log sheet of the system.
2. Performance sheet of the system.
3. Electrical consumption record etc. and minimizes the downtime of any utility and to enhance the performance of the entire system.
4. Chemical dosing (Consumption) records.
5. Daily disposal of Grease/Bar screen collected waste to the sludge holding tank.

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Manpower List:

1- Supervisor	(Technical) Experience- 03years	No of Staff - 01
2- ETP & STP Operator	(Technical) Experience - 04 years	No of Staff - 06
3- Reliever	(Technical) Experience - 02 years	No of Staff - 01
4- Helper	(Non-Tech.) Experience - Not required	No of Staff - 01

NOTE:

A Supervisors shall be deployed in Plant in General Shift, rest all shall be deployed as per duty roaster in the respective shift.

All Manpower should have their Uniforms with Company Logo on it with respective ID cards.

B. Preventive Maintenance.

PPM of all the devices to be carried out at the interval of six months which includes cleaning, troubleshooting, testing and repairing/replacement as required. At the end of the PPM one service report to be generated of vivid details and submitted to Engineering department.

DAILY ACTIVITIES:

Cleaning of Pump & Motors.

Operation & non-comprehensive maintenance of pumps.

All necessary measures shall be taken for quality control of STP outlet water.

Preparation of dosing chemicals as per requirements & standards.

Dosing of chemical solution in reaction tank.

Checking of STP tanks for general parameters (Color, pH, TDS, Total Hardness, MLSS growth, Temperature etc. as required)

Checking of treated sewage in treated water tank.

Log sheet prepared as per requirement which shall be maintained by operators.

WEEKLY ACTIVITIES:

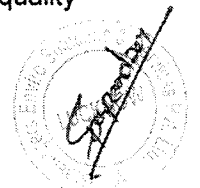
Greasing & oiling of all pumps including consumables as required.

Cleaning of pipeline (Suction & delivery).

Checking of gland packing leakages with packing of all water pumps and sewage pumps, glands shall be provided by Greenagers.

MONTHLY ACTIVITIES:

Checking parameters as per standards for smooth operation of STP and take corrective measures in case of any deterioration of industry standard parameters as per Pollution control board/NGT. A monthly water testing of STP Inlet & Outlet water shall be done by Greenagers and report will be provided to Lulu for record and if any deficiency found corrective measures shall be taken by Greenagers to ensure the output water quality should be as per pollution board guidelines.



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C. General Terms & Conditions.

Greenagers will provide all the necessary safety gear to every team member.

Other than above the manpower list which will be actively involved at site for various operation & Comprehensive maintenance activities, you will be assigning one Engineer from your head office exclusively to monitor and manage the activities at site and to provide necessary technical backup to site whenever required. If needed, he will visit site to oversee the entire operation and to initiate any measures as required.

Greenagers will be solely responsible for the team at site and will take all necessary steps to prevent any untoward incident at site.

Your team will continuously operate the STP Plant in case of any strike or lockout condition, as directed by Lulu.

There will be no stoppage in manpower during holidays and necessary arrangements shall be done by Greenagers for the smooth operations of the plant.

INCLUSIONS:

The chemicals used for the smooth operations of STP Plant shall be in Greenagers scope.

Tentative list of chemicals given below which needs to be dosed as and when required based on the running plant parameters subjected to be replaced/discontinued/added as per plant requirement/ treatment.

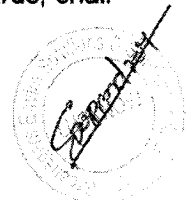
1. DAP
2. Urea
3. EM Culture
4. Ferric acid
5. Citric Acid
6. HCL-Hypo
7. Jaggery
8. Flour
9. Poly
10. SMBS
11. Sodium Hypochlorite

Greenagers shall maintain all necessary documentation of records, log sheets, testing reports as per requirements i.e. daily/weekly/monthly/quarterly as per standards of UPPCB/ CPCB.

Greenagers shall maintain the work performance record which refers to chemical consumption, electricity consumption etc. and the same shall be submitted monthly to Lulu Engineering team.

In case of any complaint in the motors/pumps, the minor maintenance of the same shall be in Greenagers scope.

Sampling & testing of inlet water of Kitchen and Sewage and treated water outlet, from the authorized laboratory on monthly/quarterly basis as per CPCB/ UPPCB standards, shall be in Greenagers scope.



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EXCLUSIONS:

Lulu shall provide necessary water and electricity on a continuous basis.
The continuous sewerage supply will be in Lulu's scope.

Call resolution matrix: -

Response time to attend the breakdown of the Covered Equipment's will be immediate for the minor breakdown and within 03 hours for major breakdown if any external support required.

Timelines for Breakdown Restoration:

Minor Breakdowns: Minor Breakdowns in AMC Scope shall be attended immediately and rectified, the equipment restored to normal operations within 02 hours.

Major Breakdowns: Major Breakdowns in AMC Scope shall be attended within 03 hours and same shall be rectified and plant operations should be restored to normal within 03 days of reporting the breakdown.

2. AMC Contract Details and Time Period:

Proposal Reference	GESSPL/AMC/LULU/R1_04/24 Dated: 01.01.2024
Project Name	LULU INDIA SHOPPING MALL PVT.LTD, LUCKNOW (U.P)
Supplier Name	Greenagers Enviro Solutions & services Pvt Ltd.
Supplier Representative	Mr. R.P Singh, Ph: 8810798151
Supplier Address	Add: Office No. no-6 3rd Floor, Govind Plaza Chinhat Tiraha Faizabad Road Lucknow-226028 Factory Address: Dhava Deva Road Near Dyal Farm Chinhat Lucknow
Customer Name	M/S. LULU INDIA SHOPPING MALL PVT.LTD
Customer Representatives	Mr. Amit Kumar Rai, +91-9873902528 Email Id: - Amitkumar@luluindia.com
Customer Address	LULU INDIA SHOPPING MALL PVT.LTD, Plot no. T-5 & T-4A, IBB-2, Sushant Golf City, Shaheed Path, Sultanpur Road, LUCKNOW, U.P- 226030.
Start Date	01.01.2024
End Date	31.12.2024

3. CONTRACT PRICE: -

The Contract Price for the ANNUAL MAINTENANCE CONTRACT (Operation & Maintenance) of 1100 KLD X 01 Nos. MBR STP.

S. No.	Description	Unit	Rate
1.	Scientific Operation & Non-Comprehensive Maintenance of 1100 KLD STP based on MBR technology for Year (2023-24)	Monthly	1,70,000/-
2.	STP chemicals	Monthly	45,000/-

Taxes Extra as applicable.

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Adjustments shall not be allowed in respect of any rates or prices contained in the contract Document for any fluctuations in the cost of labor, materials, equipment, services whatsoever that may occur during the contract Period.

4. PAYMENT TERMS: –

- Invoices shall be raised on the 1st day of every Month and submitted to Lulu Engineering Team for payment within two weeks from the date of invoice submission.

Note: -All payments shall be further subject to applicable statutory withholdings/deductions, and retention as per contract.

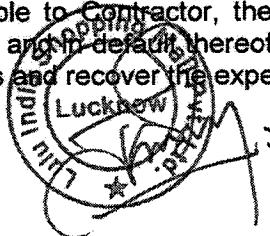
5. The Contractor shall strictly adhere to and comply with all the statutory and mandatory rules, notifications, directives, regulations, requirements and all other requirements which are being issued from time to time by Governmental or Non- Governmental Authority and for any lapse, breach, violation or deviation on the part of the Contractor or any reason whatsoever, the Owner is in no way liable or answerable for such infirmities on the part of the Contractor and it is for the Contractor to set right the things.

6. The Contractor shall without fail positively arrange to take all the necessary insurance covers such as CAR Policy, Workman Compensation, Third Party Liabilities (110% of the total contract value as per the approved templates) as per the contract and as per the tender conditions as per the prescribed templates, failing which the Contractor alone shall be liable for all the consequences arising therefrom. The Contractor shall indemnify and keep indemnified and harmless Owner, from and against any and all loss, damage, liabilities, claims, demands, suits and expenses (including attorney's fees) that Owner may incur or be liable for as a result of any claim suit or proceedings made or bought against Owner consequent to a misrepresentation or breach by Contractor of any of its representations or covenants herein, and omission or failure to obtain and renew the licenses, permits, authorizations, approvals and / or consents from the concerned Authorities.

7. The Contractor hereby unconditionally and categorically represents warrants and undertakes to the Owner that throughout the term of this AMC Order it has all necessary licenses, permits, authorizations, approvals and / or consents to enter into all of its obligations under this AMC Order and it shall comply with all relevant, applicable laws, regulations in respect of its obligations pursuant to this AMC Order and that it has full capacity and authority to enter into and to perform this AMC Order, Contractor shall without fail share with Owner copies of all such licenses, permits, authorizations and approvals which are current and unexpired without demand.

8. The Contractor alone shall be liable for the death of or injury to any of its employee or other people who visit the site provided such death/injury is not caused due to factors attributable to Owner. The Contractor shall be bound by the laws in force at the time of any such occurrence. In case any accident occurs on the site/the property, the Contractor is obliged to immediately notify the owner and take necessary corrective measures. The ultimate liability to set right the things in such incidents vest with the Contractor and the Owner is not at all responsible for such events. For any action of Government like Police Departments. Contractors shall have to face the consequential situations.

9. If the Contractor or any of its employees or agents shall break / deface or destroy the property belonging to the Owner during the execution of the scope of the work due to factors attributable to Contractor, the same shall be made good by the Contractor at their own expense and in default thereof. The Owner may cause the same to be made good by other agencies and recover the expenses from the Contractor.



10. The relationship between the Contractor and the Owner shall be that of "Principal to Principal" and there shall be no "Employer-Employee" relationship between the Owner and the persons engaged or deployed or employed by the Contractor for rendering the services to the Owner under this AMC Order. The employees of the Contractor shall, therefore, never be deemed to be the employees of the Owner at any cost under any circumstances whatsoever and howsoever. The supervision and control over the employees of the Contractor will be with the Contractor only. It shall be the Contractor alone who shall be responsible for the payment of salaries, bonus, gratuity, overtime, leave wages, providing uniforms, compliance with the Employees Provident Fund Act, Employees State Insurance Act, Contract Labour (Regulation & Abolition) Act 1970, Workmen's Compensation Act, 1923, Minimum Wages Act, 1948 and all other relevant and applicable labor legislations which cover the scope of the work under this AMC Order in respect of the Contractor's employees so deployed for rendering the services to the site / the property / the premises of the Owner. In the event of any notice to the Owner from any authority or court or tribunal or forum or any loss / damage suffered by the Owner in this regard, the Contractor shall indemnify the Owner in respect of any such loss or damage so suffered by the Owner. The Contractor shall also strictly comply with Labor Rules and Regulations such as but not limited to the above mentioned and for the abundant caution the contractor shall submit a copy of the required documents such as payment challans, returns etc. which are submitted to the respective authority by the contractor, to the owner for their verifications and for the record on a regular interval.

11. Owner has the absolute right to de-scope any work/items or a package of the work from Contractor the scope if the work performance is not satisfactory and the same has not been rectified within the time period mutually agreed between Owner and Contractor. The contractor will not be eligible for any claim or compensation on descope of the Works.



12. Contractor shall not assign any part of the works to any other party without consent of Owner. All subcontractors appointed by the Contractor shall be strictly in accordance with the provisions of the contract documents and the Contractor shall seek our prior written approval of all Contractor subcontractors and suppliers engaged in the works.

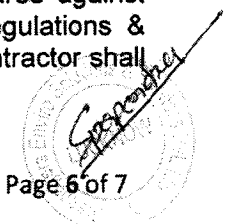
13. Contractor and Contractor's subcontractors are requested to strictly adhere and comply with all the statutory rules, notifications, directives, regulations & requirements which are being issued from time to time. Upon any failure, the owner shall be authorized to make deductions from the bills and to withhold the same for mitigating the liability or to pay to the respective statutory authorities.

14. All workmanship shall conform strictly to the standards laid down in the contract documents and if no such standards are laid down, to the best accepted market standards of current professional construction and engineering practice and to our satisfaction and there shall not be any displeasure or discomfort in this regard on our part.

15. Contractor shall deploy well qualified, experienced, skilled, and competent Quality Engineer with sound and through knowledge about the project and with excellent expertise as per requirements of Quality Control Requirements laid down in the contract documents, to cover the supervision needs of the Project.

16. Contractor, Contractor subcontractors, nominated subcontractors and all Contractor agencies and representatives shall comply with the safety precautions, protective measures, housekeeping requirements, etc. Please also take necessary protective measures against Covid 19. The contractor is requested to comply with all statutory rules, regulations & requirements. Please arrange to take out Insurance Covers, as required. The contractor shall also comply with all security & safety requirements.



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17. This AMC Order may be terminated before the end of tenure if the standards are not achieved after constant follow-up resulting in dissatisfaction of the Owner for the services provided with a Notice of 30 Days.

18. To the fullest extent permitted by law and notwithstanding anything to the contrary, the total aggregate liability of the Contractor shall be limited to the value of this AMC Order. The contractor shall not be liable for any special, indirect, consequential damages.

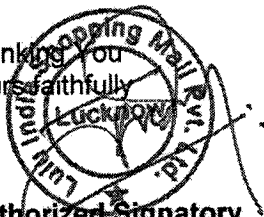
19. Contractor shall be entitled to terminate this AMC Order with a Notice of 30 Days if:
-Owner defaults in payment of amounts due to Contractor for two consecutive months
-Owner prevents Contractor from performance of its obligations

20. The Parties shall be excused for failure or delays in performing any contractual obligation if such failure or delay is caused by Force Majeure i.e an event which is beyond the reasonable control of Parties. The Party so affected shall give prompt written notice to the other Party stating the reasons for any loss, damage, delay, or failure of performance due to such causes and shall use its best efforts to avoid or remove these causes. The affected Party shall continue its performance with the utmost dispatch whenever such causes are removed. If the causes of nonperformance shall continue for longer than thirty (30) days, the Parties may mutually decide on the continuance of obligations under this AMC. The Contractor shall be paid all amounts due upto the date of occurrence of such Force Majeure event.

21. This AMC Order and the terms and conditions herein shall be governed by the laws of India and the courts in Lucknow shall have exclusive jurisdiction.

22. This work order shall constitute a binding contract between us. It is issued in duplicate, and Contractor is requested to sign, seal and return the duplicate as a token of acceptance of the contract.

Thanking you
Yours faithfully



Authorized Signatory
Lulu India Shopping Mall Pvt. Ltd.

Vendor Acknowledgement

I, Sachin Singh in the capacity of Director duly authorized to sign for and on behalf of M/s. Greenfields Contractors hereby confirm acceptance of the terms and conditions stipulated in this letter.



Signature & Stamp of Contractor
Date:

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure - E
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Form 8 (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018863

VALID UP TO : 25/07/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202106000497			
Name of the Owner	JAYA KUMAR	Company Name कंपनी का नाम	LULU INDIA SHOPPING MALL PRIVATE LIMITED
Designation पद	REGIONAL DIRECTOR	Authorization Letter प्रधिकार पत्र	Download
Company Address कंपनी का पता	PLOT NUMBER T-5 AND T-4A, IBB-2, SHAHEED PATH, SUS	Application Form Serial No.	LKNW0621NIF0022
Address of the Applicant	Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH	Specimen Signature	
Date of Submission	23/06/2021		
Location Particulars			
District	Lucknow	Block	SAROJINI NAGAR
Plot No./Khasra No.	LAND DOCUMENTS ENCLOSED	Municipality/Corporation	No
Ward No./Holding No.			LAND DOCUMENTS ENCLOSED
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/11/2017		
Type of Well	Others	Depth of the Well (in meter)	91.00
Purpose of well	Infrastructural	H.P. of the Pump	10.00
Type of Pump Used	Centrifugal	Rate of Withdrawal (m3/hr.)	30.00
Operational Device	Electric Motor	Date of Energization	29/12/2017
Date of Energization (In Case of Electric Pump)		Maximum Allowable Running Hours Per Day:	11.00
Maximum Allowable Rate of Withdrawal (m3/hr.):	30.00	Maximum Allowable Annual Extraction of Ground Water:	120450

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC010200

VALID UP TO : 25/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000499			
Name of the Owner	JAYA KUMAR		
Designation पद	REGIONAL DIRECTOR	Company Name कंपनी का नाम	LULU INDIA SHOPPING MALL PRIVATE LIMITED
Company Address कंपनी का पता	PLOT NUMBER T-5 AND T-4A, IBB-2, SHAHEED PATH, SUS	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY,SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH	Application Form Serial No.	LKNW0621NIF0023
Date of Submission	23/06/2021	Specimen Signature	
Location Particulars			
District	Lucknow	Block	SAROJINI NAGAR
Plot No./Khasra No.	LAND DOCUMENTS ENCLOSED	Municipality/Corporation	No

Ward No./Holding No.		LAND DOCUMENTS ENCLOSED	
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	24/11/2017		
Type of Well	Others	Depth of the Well (In meter)	91.00
Purpose of well	Infrastructural		
Type of Pump Used	Centrifugal	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	27.00
Date of Energization (In Case of Electric Pump)	22/12/2017		
Maximum Allowable Rate of Withdrawal (m3/hr.):	27.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			118260

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars 1 information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

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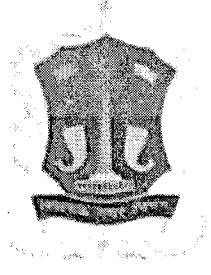
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- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
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- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
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- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
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 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
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-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



नगर निगम, लखनऊ

Annexure-F

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लुलु इंडिया शॉपिंग मॉल, लखनऊ
उत्तर प्रदेश, भारतीय

दिनांक:-1-03-2024

विषय: गीले कूड़े से बनी खाद की स्वीकृति

मैं नगर निगम लखनऊ की ओर से गीले कूड़े से बनी खाद में आपके योगदान के लिए अपना आभार व्यक्त करने के लिए लिख रहा हूँ, जिसका उपयोग नगर निगम की नर्सरी के विकास और रखरखाव के लिए किया गया है। हम स्थायी अपशिष्ट प्रबंधन प्रथाओं के प्रति आपकी प्रतिबद्धता और हमारे समुदाय में पर्यावरण संरक्षण को बढ़ावा देने के हमारे प्रयासों में आपके सहयोग की बहुत सराहना करते हैं।

खाद का आपका दान न केवल हमारी नर्सरी को बढ़ाने में सहायता करता है, बल्कि हमारे शहर के लिए एक हरा-भरा, स्वच्छ वातावरण बनाने के लिए आपकी कॉर्पोरेट सामाजिक जिम्मेदारी और समर्पण के प्रमाण के रूप में भी काम करता है। जैविक कचरे को पोषक तत्वों से भरपूर खाद में पुनर्चक्रित करके, आप लैंडफिल कचरे को कम करने और जैविक कृषि को बढ़ावा देने में सक्रिय रूप से भाग ले रहे हैं।

एक बार फिर, हम आपकी उदारता और पर्यावरण प्रबंधन के लिए हार्दिक सराहना करते हैं। हम स्थिरता और पर्यावरण जागरूकता को बढ़ावा देने के अपने साझा प्रयास में लुलु मॉल, लखनऊ के साथ निरंतर सहयोग की आशा करते हैं।

नाम Sunil Mishra
[पदा] Zonal Sanitary Officer
नगर निगम लखनऊ

1141
10/03/24

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Annexure-F**MUNICIPAL CORPORATION OF LUCKNOW**

Lulu India Shopping Mall, Lucknow Dated: 01.03.2024

Uttar Pradesh, India

Sub:Approval of compost made from wet waste.

I am writing on behalf of the Municipal Corporation of Lucknow to express my gratitude for your contribution of compost made from wet waste, which has been utilized for the development and maintenance of the Municipal Corporation's nursery. We deeply appreciate your commitment to sustainable waste management practices and your collaboration in our efforts to promote environmental conservation within our community.

Your donation of compost not only aids in enhancing our nursery but also stands as a testament to your corporate social responsibility and dedication to creating a green and clean environment for our city. By recycling

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organic waste into nutrient-rich compost, you are actively contributing to the reduction of landfill waste and the promotion of organic farming.

Once again, we sincerely appreciate your generosity and commitment to environmental management. We look forward to continued collaboration with Lulu Mall, Lucknow, in our shared efforts to promote sustainability and environmental awareness.

Name: Sumit Mishra

[Designation] Zonal Sanitary Officer

Municipal Corporation of Lucknow

//TRUE TRANSLATED COPY//

Annexure B
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विद्युत सुरक्षा निदेशालय

कार्यालय, निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन
लखनऊ

संख्या :- 22VSNOC01019070 वि०सु०/मध्यम विभव/एच०टी०/निरीक्षण, 2021-22

दिनांक: 24/09/2021

M/s LULU INDIA SHOPPING MALL PVT. LTD.

Plot No. T-5 & T-4A, IBB-2, 2T-5, Saheed Path, Sushant Golf City, Lucknow

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।


प्रसंग :- आप का आवेदन पत्र संख्या VS21140861 दिनांक 21/09/2021

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 22/09/2021 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेंट्रल इलेक्ट्रिसिटी अथॉरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र० सं०	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्रा
1	Genset	STAMFORD	2000 KVA	415 V	N19B051953	1
2	Genset	STAMFORD	2000 KVA	415 V	N19B083224	1
3	Genset	STAMFORD	2000 KVA	415 V	N19C104082	1
4	Genset	STAMFORD	2000 KVA	415 V	N19B083116	1
5	Genset	STAMFORD	2000 KVA	415 V	N19B062095	1
6	Genset	STAMFORD	2000 KVA	415 V	N19A041279	1
7	Genset	STAMFORD	1010 KVA	415 V	N19A020789	1

विद्युतीय लोड के अधिष्ठापन का विवरण 0 किलोवाट।


GIRISH KUMAR SINGH
संयुक्त निदेशक

संख्या: 22VSNOC01019070वि०सु०/मध्यम विभव/एच०टी०/निरीक्षण, 2021-22,दिनांक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, विद्युत सुरक्षा, उप० शासन, लखनऊ ।
2. सहायक निदेशक, विद्युतसुरक्षा, उप० शासन लखनऊ जोन ।
3. अधिशासी अभियन्ता, विद्युतवितरण खण्ड, लखनऊ को इस आशय से प्रेषित कि निदेशालय की वेबसाइट www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।


GIRISH KUMAR SINGH
संयुक्त निदेशक

24/09/2021 15:37:39



नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.



विद्युत सुरक्षा निदेशालय

कार्यालय, उपनिदेशक विद्युत सुरक्षा, उत्तर प्रदेश शासन
लखनऊ रीजन, लखनऊ

दिनांक: 21/12/2021

संख्या: 22VSNOC01029840 वि०सु०/मध्यम विभव/एच०टी०/निरीक्षण, 2021-22

M/s LULU INDIA SHOPPING MALL PVT. LTD.

Plot No. T-5 & T-4A, IBB-2, 2T-5, Saheed Path, Sushant Golf City, Lucknow

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।

प्रसंग :- आप का आवेदन पत्र संख्या VS21152142 दिनांक 03/12/2021

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 20/12/2021 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथॉरिटी (मेजर्स रिटैडेड टू सेप्टी एण्ड इलेक्ट्रिक सप्लाइ) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र० सं०	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्रा
1	Gensei	STAMFORD	1050 KVA	415 V	N19F262784	1

विद्युतीय लोड के अधिष्ठापन का विवरण 0 किलोवाट।

भवदीय,

GYANENDRA SINGH
उपनिदेशक विद्युत सुरक्षा, 30प्र० शासन,
लखनऊ

संख्या: 22VSNOC01029840वि०सु०/मध्यम विभव/एच०टी०/निरीक्षण, 2021-22,तदिनांक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

अधिशासी अभियन्ता, विद्युतवितरण खण्ड, लखनऊ।

सहायक निदेशक, विद्युतसुरक्षा, 30प्र० शासन लखनऊ जोन ।

निदेशक, विद्युत सुरक्षा, 30प्र० शासन, लखनऊ ।

भवदीय,

GYANENDRA SINGH
उपनिदेशक विद्युत सुरक्षा, 30प्र० शासन,
लखनऊ



www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है।

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Annexure-G**DIRECTORATE OF ELECTRICAL SAFETY**

Office of the Director, Electrical Safety,

Government of Uttar Pradesh, Lucknow

No.: 22VSNOC01019070/Elec. Safety/Medium Voltage/
HT / Inspection, 2021-22 Dated: 24.09.2021

M/s Lulu India Shopping Mall Pvt. Ltd.

Plot No. T-5 & T-4A, IBB-2, 2T-5, Shaheed Path,
Sushant Golf City, Lucknow.

Sub: Inspection/Testing of Electrical Installations.

Ref: Your application No. VS21140861 dated
21.09.2021.

Dear Sir,

Kindly be informed that the inspection/testing of
the following electrical installation was conducted by the

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undersigned on 22.09.2021. It was found that the said electrical installation complies with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation, 2010, from the perspective of electrical safety. In case of any alterations in the installation, kindly inform this office and arrange for a re-inspection.

S. No.	Equipments	Make	Capacity	Voltage	Serial No.	Qty.
1	Genset	STAMFORD	2000 KVA	415 V	N19B051953	1
2	Genset	STAMFORD	2000 KVA	415 V	N19B083224	1
3	Genset	STAMFORD	2000 KVA	415 V	N19C104082	1
4	Genset	STAMFORD	2000 KVA	415 V	N19B083116	1
5	Genset	STAMFORD	2000	415	N198062095	1

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			KVA	V		
6	Genset	STAMFORD	2000	415	N19A041279	1
			KVA	V		
7	Genset	STAMFORD	2000	415	N19A020789	1
			KVA	V		

Sd/- Unreadable

GIRISH KUMAR SINGH

Joint Director

No.: 22VSNOC01019070 / Elec. Safety / Medium Voltage / HT / Inspection, 2021-22, dated.

Copy to:

1. Director, Electrical Safety, Government of Uttar Pradesh, Lucknow.
2. Assistant Director, Electrical Safety, Government of Uttar Pradesh, Lucknow Zone.
3. Executive Engineer, Electrical Distribution Division, Lucknow. It is forwarded with the instruction that

SS

connection should only be ensured after
verification from the Directorate's website
www.vidyutsuraksha.org.

Sd/- Unreadable

GIRISH KUMAR SINGH

Joint Director

24.09.202115:37:39

Note: This NOC is valid only for 3 years.

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DIRECTORATE OF ELECTRICAL SAFETY

Office of the Deputy Director, Electrical Safety,
Government of Uttar Pradesh, Lucknow Region,
Lucknow

Dated: 21.12.2021

No.: 22VSNOC01029840 / Elec. Safety / Medium
Voltage /HT/Inspection, 2021-22.

M/s Lulu India Shopping Mall Pvt. Ltd.

Plot No. T-5 & T-4A, IBB-2, 2T-5, Shaheed Path,
Sushant Golf City, Lucknow

Sub: Inspection/Testing of Electrical Installations.

Ref: Your application No. VS21152142 dated
03.12.2021.

Dear Sir,

Kindly be informed that the inspection/testing of
the following electrical installation was conducted by the

57

undersigned on 20.12.2021. It was found that the said electrical installation complies with the relevant regulations of the Central Electricity Authority (Measures Related to Safety and Electric Supply) Regulation, 2010, from the perspective of electrical safety. In case of any alterations in the installation, kindly inform this office and arrange for a re-inspection.

S. No.	Equipments	Make	Capacity	Voltage	Serial No.	Qty.
1	Genset	STAMFORD	1050 KVA	415 V	N19F262784	1

Details of the Electrical Load Installation: 0 Kilowatts

Yours sincerely,

Sd/- Unreadable

Gyanendra Singh

Deputy Director, Electrical Safety,

58

Government of Uttar Pradesh, Lucknow

No.: 22VSNOCO1029840 / Elec. Safety / Medium Voltage /HT/Inspection, 2021-22, dated.

Copy to: -

- Executive Engineer, Electrical Distribution Division, Lucknow.

- Assistant Director, Electrical Safety, Government of Uttar Pradesh, Lucknow Zone.

- Director, Electrical Safety, Government of Uttar Pradesh, Lucknow.

Yours sincerely,

Sd/- Unreadable

Gyanendra Singh

Deputy Director, Electrical Safety,

Government of Uttar Pradesh, Lucknow

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Ensure the connection is made only after verification through www.vidyutsuraksha.org.

Note: This NOC is valid only for 3 years.

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Annexure M

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लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक : 2023/EE/MTA/2021

दिनांक: 27/12/2021

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण-पत्र)

लखनऊ सुल्तानपुर रोड पर विकसित की जा रही मे0 अंसल ए0पी0आई के हाईटेक टाउनशिप के 'सुशान्त गोल्फ सिटी' के अन्तर्गत मेसर्स लूल इण्डिया शांपिंग माल प्रा0लि0 द्वारा अमर शहीद पथ पर स्थिति आई0बी0बी0-2 व्यवसायिक भूखण्ड के टावर-5, टावर टी-4ए के स्वीकृत शमन मानचित्र के पूर्णता प्रमाण हेतु आवेदक श्री जयकुमार गंगाधरन, आर्कीटेक्ट- श्री विपुल वार्षनेय (CA/90-13232) व स्ट्रक्चर इंजीनियर श्री समीर दिलीप शाह द्वारा दिये गये प्रमाण-पत्र का परीक्षण अवर अभियन्ता श्री अतुल शर्मा, लखनऊ विकास प्राधिकरण द्वारा किया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल0वि0प्रा0 के अनुमोदन दिनांक 18.12.2021 के अनुसार पूर्णता प्रमाण-पत्र जारी किया जाता है:-

प्रतिबन्ध :

1. नगर निगम/रेजीडेन्ट एसोसिएशन समिति को हस्तान्तरण करने तक भवन के रख-रखाव एवं संयुक्त अवस्थापना सुविधाओं को क्रियाशील रखने की जिम्मेदारी विकासकर्ता की होगी।
2. समस्त विभागों की अनापत्ति में उल्लिखित शर्तों/प्रतिबन्धों को सदैव पालन करना होगा तथा नियमानुसार उक्त अनापत्तियों का निर्धारित अवधि में नवीनीकरण कराना होगा।
3. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों का सदा पालन करना होगा तथा वांछित अवधि में अनापत्ति प्राप्त कर अग्निशमन उपकरण क्रियाशील रखना होगा।
4. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।

हस्ताक्षर
 पदनाम
 आदेशासी अभियन्ता (टा0/ई0सेल)
 कार्यालय सुल्तानपुर, लखनऊ

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Annexure-H**LUCKNOW DEVELOPMENT AUTHORITY**

Authority Building, Vipin Khand, Gomtinagar, Lucknow

No. 3023/EE/HTIG/2021

Dated: 27.12.2021

**(COMPLETION AND OBJECTION CERTIFICATE OF
DEVELOPMENT AUTHORITY)**

Regarding the high-tech township being developed by M/s Ansal API on Sultanpur Road, Lucknow, under "Sushant Golf City," the completion certificate for Tower-5 and Tower T-4A of the commercial plot IBB-2, located on Amar Shaheed Path, developed by M/s Lulu India Shopping Mall Pvt. Ltd., was applied for by the applicant Mr. Jaykumar Gangadharan. The certificates submitted by Architect Mr. Vipul Varshney (CA/90-13232) and Structural Engineer Mr. Sameer Dilip Shah were examined by Junior Engineer Mr. Atul Sharma, Lucknow Development Authority. As per Section

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15(C)(2) of the Uttar Pradesh Urban Planning and Development Act, 1973, a completion certificate is issued subject to the following restrictions and in accordance with the approval dated 18.12.2021 from the Vice-Chairman of the Lucknow Development Authority:

RESTRICTIONS:

1. The responsibility for the maintenance of the building and joint infrastructure facilities will lie with the developer until the building is handed over to the Municipal Corporation/Resident Association Committee.
2. The conditions and restrictions mentioned in the no-objection certificates (NOCs) of all departments must always be adhered to, and these NOCs must be renewed within the stipulated period as per the regulations.

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3. The restrictions mentioned in the NOC of the Fire Department must always be followed, and fire safety equipment must be kept functional with renewed NOCs obtained within the required time period.
4. In case of any complaints, deficiencies, or shortcomings related to the development work, the developer will be responsible for resolving all issues.

Signature Sd/-

Designation: Executive Engineer

(/E Cell)

Office: Lucknow

//TRUE TRANSLATED COPY//

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IN THE COURT OF HON'BLE CHAIRPERSON AND PUISNE MEMBERS, NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI (COURT NO. 2)

ORIGINAL APPLICATION NO. 10/2023

IN THE MATTER OF:

Puja Kumar

...Applicant

Versus

Ansal API & Ors.

...Respondents

In the above named matter I, Jayakumar Gangadharan, Regional Director of Lulu India

Shopping Mall Private Limited Respondent No. 4 do hereby appoint *Haris Beera/Achar Arsoos*
& Anand B. Menon, B-13, L-G.F. Dhawan Deep, 6, Jantar Mantar Road, New Delhi - 110001. (herein after called the

advocate/s) to be our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other court in which the same may be tried or heard and also in the appellate court.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents, to admit and/or deny the documents of the opposite party.

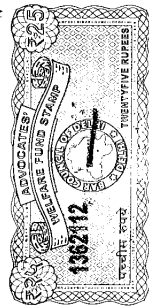
To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate, which he shall receive and retain for himself.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this *17th* Day of *September* 2024
Accepted subject to the terms.



Advocate
① Haris Beera (01581-R/1998) *HA*
② Achar Arsoos (D/14624/2019) *Arsoos*
③ Anand B. Menon (K/0424/2018) *Anand Menon*
B-13, L-G.F. Dhawan Deep.
6, Jantar Mantar Road, N.D.
M-2) 9990925668

